

(b) whether the Government propose to fill up these vacancies; and

(c) if so, by what time?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Information is being collected, and to the extent available, will be laid on the Table of the House.

Outstanding Loan Against D.T.C.

6020. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total amount of loan advanced by the Union Government to D.T.C. outstanding as on March 31, 1992;

(b) whether the Government are contemplating to write off this loan in view of the financial crisis being faced by D.T.C.; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) As on 31.3.92, loans amounting to Rs. 651.38 crores are outstanding against D.T.C.

(b) and (c). No decision has been taken to write off the loans advanced to D.T.C.

[English]

Prosecution of Persons Involved in alleged Unauthorised Transfer of Fund

6021. SHRI ANNA JOSHI:
SHRIMATI RITA VERMA:
SHRI BALRAJ PASSI:
SHRIMATI KRISHNENDRA
KAUR:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred

Question No. 3653 on December 13, 1991 and state:

(a) the reasons for non-execution of detention orders in time and the action taken against the persons responsible therefor;

(b) the number of persons against whom persecution proceedings have since been completed; and

(c) the action taken so far against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The detention orders could not be executed in this case as documents running into several thousand pages could not be photocopied in time. Moreover, it was planned to execute the orders in respect of all these persons simultaneously as they belonged to a single group but this could not be done due to the difficulty of getting several thousand pages photocopied in time. Later, due to the delay in the execution of the orders, it was felt that there was on live link and it was decided to launch prosecution proceeding expeditiously. Therefore, the question of taking action against persons responsible does not arise.

(b) and (c). The prosecution proceedings have been launched in 1986 under section 56 of the F.E.R.A, 1973 against 11 persons out of which two cases have been discharged by the Court and the remaining cases are pending at the trial stage in the Court.

[Translation]

Export of Footwears and Footwear Components

6022. SHRI JAGMEET SINGH BRAR: Will the Minister of COMMERCE be pleased to state:

(a) whether foot wear and footwear components are exported;

(b) if so, the percentage value in the international market of both products exported during the last two years, separately; and

(c) the steps taken or proposed to be taken by the Government to export finished footwears in place of footwear components with a view to earn more foreign exchange and to provide more job opportunities in the country;

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) On the basis of latest data available (upto 1989) on world trade, India's share of exports of footwear and footwear components in the international market during 1988 and 1989 has been about 1.25% and 1.32% respectively.

(c) Government are conscious of the need to encourage exports of finished footwears and have taken a number of promotional measures in this direction which, inter-alia, include:

- (i) duty free import of leather in raw, semifinished form to supplement domestic availability of leather;
- (ii) import of other raw materials, consumables, accessories, chemicals and capital goods with concessional duties;
- (iii) strengthening design and development programmes;
- (iv) augmenting man-power training both within the country or outside;
- (v) establishing industrial estates and

promoting common facility centres; and

- (vi) improving quality of Indian products and making them more competitive in the world market.

Funds of Small and Medium Projects

6023. SHRI S.B. THORAT: Will the Minister of FINANCE be pleased to state:

(a) the details of the guidelines issued by the Industrial Development Bank of India for financing medium projects by the nationalised banks and State financial institutions;

(b) the debt-equity ratio fixed by the Industrial Development Bank of India for small scale and medium projects; and

(c) the details of the industries which are covered by these guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Under its Scheme for Refinance of Industrial Loans, Industrial Development Bank of India (IDBI) has issued the following guidelines to the primary lending institutions including Nationalised Banks and State Financial Corporations (SFCs) in respect of projects to be covered under the scheme:

1. Industries eligible for assistance: All Industries falling within the definition of Industrial Concern under the section 2 (c) of IDBI Act, excluding the industries included into the negative list of the Govt. of India are eligible for assistance. In addition IDBI has issued guidelines to eligible for assistance. In addition IDBI has issued guidelines to eligible institutions for assistance to certain industries keeping in view the emerging demand and supply situation.